

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 8

C.P.(IB)-4058(MB)/2019

IN THE MATTER OF

State Bank of India

V/s

Bil Energy Systems Ltd

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 29.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor

For the Respondent

Mr. Rohit Gupta, Adv.

None

ORDER

Pleading are complete in this matter. List the matter on **12.07.2021** for further consideration.

Sd/-

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-

(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

29.06.2021
JAGDISH